

Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer
For election to Bihar Legislative Assembly (name of the House)

From Jehanabad Constituency (Name of the Constituency)

I, Ramesh Rishide (name of the candidate), of Sri - Indira Rishide (name of the village),
village - Gopelpur 7010 - 31 pur - Raha - p.o. + p.s. - kumar khond (mention full postal address),
aged 50 years, resident of BT - Madhupur (mention full postal address) at the address

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Janta Dal 'U' (name of the political party) / I am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

| Sl. No. | Names | Permanent Account Number (PAN) | The financial year for which the last income-tax return has been filed | Total income shown in Income Tax Return (in Rupees) |
|---------|--|--------------------------------|--|---|
| 1. | Self <u>Ramesh Rishide</u> | <u>AKRPR3741C</u> | <u>2014-15</u> | <u>430,800/-</u> |
| 2. | Spouse - <u>Smt - Kamchan Kumari Rishi</u> | <u>BJWPP37606D</u> | <u>2014-15</u> | <u>923,000/-</u> |
| 3. | Dependent 1 <u>yes (Smt. Anu 1/2 Son)</u> | <u>N.A</u> | <u>N.A</u> | <u>N.A</u> |
| 4. | Dependent 2 <u>yes (Smt. Anu 1/2 Daughter)</u> | <u>N.A</u> | <u>N.A</u> | <u>N.A</u> |
| 5. | Dependent 3 | <u>N.A</u> | <u>N.A</u> | <u>N.A</u> |

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

| Sl. No. | Offence | Description |
|---------|--|--|
| (a) | The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken : | <u>case No - 144 / 2005 - G.R.No - 1912/05</u> <u>Mono - madhupur Dist - madhupur</u> |
| (b) | Name of the court, Case No. and Date of order taking cognizance : | <u>Appellate civil judicial mag. 1st class madhupur</u> <u>G.R - 1212 / 19-08, 2006</u> |
| (c) | Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) : | <u>N/A</u> |

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

| | | |
|-----|--|------------|
| (a) | The details of cases, Sections of the Act and description of the offence for which convicted : | <u>N/A</u> |
| (b) | Name of the Court(s), Case No. and Date(s) of order(s) : | <u>N/A</u> |

(c) Punishment imposed

Nil

(5) That I give herein below the details of my assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

| S. No. | Description | Self | Spouse | Dependent-1 | Dependent-2 | Dependent-3 |
|--------|--|--|--|-------------------------------|-------------|-------------|
| (i) | Cash in hand | 87300000 | 29,5000 | Nil | Nil | Nil |
| (ii) | Details of Deposits in Bank accounts (FDRs, Term Deposits, and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit | 1. 30.3.2008 2. 4.25.2008 3. 20.3.2008 4. 00.12.00 5. 1.1.3.2008 6. 1.4.8.2008 7. C.A.S. R.P.C. 2008 8. 30.8.2008 9. C.A.S. Mumbai 15.2.2008 | 1. 2.8.2.2008 2. 25.2.2008 3. A.O.S. Mumbai 4. 1.8.2.2008 | Nil | Nil | Nil |
| (iii) | Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount. | 1. Sun Shan Bank 2008 2. 11000/- 3. Nil | Nil | Nil | Nil | Nil |
| (iv) | Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount | 1. 3.10.2008 2. 1.0.2.2008 3. 2.6.2008 4. 2.29.2008 | 1. 20.10.2008 2. 1.13.2008 3. 5.6.2.2008 4. 2.29.2008 | 1. 20.10.2008 2. 1.13.2008 | Nil | Nil |
| (v) | Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount. | Nil | Nil | Nil | Nil | Nil |
| (vi) | Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount) | 1. 2008 2. 2008 3. 2008 | Nil | Nil | Nil | Nil |
| (vii) | Jewelry, bullion and valuable thing (give details of weight and value) | 1. 2008 2. 2008 3. 2008 | 1. 2008 2. 2008 3. 2008 | Nil | Nil | Nil |

| | | | | | | |
|-------|---|------------------------|----------------|----|----|----|
| (vii) | Any other assets such as value of claims/interest | Total Rs. 120,000/- | No | No | No | No |
| (ix) | Gross Total value | Rs. 53,39,569/- | Rs. 2,97,143/- | No | | |

2. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

| S. No | Description | Self | Spouse Khole No | Dependent-1 | Dependent-2 | Dependent-3 |
|----------------------------------|---|-------------|--------------------|-------------|-------------|-------------|
| (i) | <u>Agricultural Land</u> Location(s) <i>Rhehwa</i> | 6245.705 | 16567/11000 | | | |
| | Survey number(s) <i>immovable property</i> | 411.754.820 | Bolgkela-30 Kattas | No | No | No |
| | Area (Total measurement in acres) | 04.46 AC. | No | No | No | No |
| | Whether inherited property (Yes or NO) | Yes | No | No | No | No |
| | Date of purchase in case of self acquired property | No | 19.11.96 | No | No | No |
| | Cost of Land (in case of purchase) at the time of purchase | No | 283,000/- | No | No | No |
| | Any investment on the land by way of development, construction etc. | No | No | No | No | No |
| Approximate Current market value | 1075,000/- | 4,00,000/- | No | No | No | |
| (ii) | <u>Non-Agricultural Land</u> Location(s) | No | No | No | No | No |
| | Survey number(s) | No | No | No | No | No |
| | Area (Total measurement in sq. ft.) | No | No | No | No | No |
| | Whether inherited property (Yes or NO) | No | No | No | No | No |
| | Date of purchase in case of self acquired property | No | No | No | No | No |
| | Cost of Land (in case of purchase) at the time of purchase | No | No | No | No | No |
| | Any investment on the land by way of development, construction etc. | No | No | No | No | No |
| Approximate Current market value | No | No | No | No | No | |
| (iii) | <u>Commercial Buildings</u> (including apartments) | No | No | No | No | No |
| | -Location(s) | No | No | No | No | No |
| | -Survey number(s) | No | No | No | No | No |
| | Built up Area (Total measurement in sq. ft.) | No | No | No | No | No |

| | | | | | | |
|------|--|---|---|----------|----|----|
| | Whether inherited property (Yes or NO) | No | No | No | No | No |
| | Date of purchase in case of self acquired property | No | No | No | No | No |
| | Cost of property (in case of purchase) at the time of purchase | No | No | No | No | No |
| | Any investment on the property by way of development, construction etc. | No | No | No | No | No |
| | Approximate Current market value | No | No | No | No | No |
| (iv) | Residential Buildings (including apartments, villas, bungalows, etc.) | | | | | |
| | - Location(s) | Village Gopalpur, H.No. 7, Madhapur, Tq.2/No-0789 | | 00-02-06 | | |
| | - Survey number(s) | Dist. V.V. Sumerkheda, 50-02-00-00 | (P) Danapur, Dist. V.V. Sumerkheda, 50-02-00-00 | | No | No |
| | Area (Total measurement in sq. ft.) | 10 Dhur | 00-01-00-00 in Madhapur | 00-02-00 | No | No |
| | Built up Area (Total measurement in sq. ft.) | 10 Dhur | 00-01-00-00 in Madhapur | | No | No |
| | Whether inherited property (Yes or NO) | Yes | No | No | No | No |
| | Date of purchase in case of self acquired property | No | 01/20/02/2008 01/04-12-2013 | No | No | No |
| | Cost of property (in case of purchase) at the time of purchase | No | 1) 2,50,000 = 2) 90,00,000 = | No | No | No |
| | Any investment on the land by way of development, construction etc. | No | 6,55,000 = | No | No | No |
| | Approximate Current market value | 3,00,000 = | 54,00,000 = | No | No | No |
| (v) | Others (such as interest in property) | No | No | No | No | No |
| (vi) | Total of Current Market Value of (i) to (v) above | 3,00,000 = | 54,00,000 = | No | No | No |

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

| S. No. | Description | Self | Spouse(s) | Dependent-1 | Dependent-2 | Dependent-3 |
|--------|--|-------------|------------|-------------|-------------|-------------|
| (i) | Loan or dues to Bank/Financial Institution(s) S.B.S. BIKHAN MANDAL | 10,00,000 = | 6,70,010 = | No | No | No |
| | Name of Bank or FI | | | | | |
| | Amount outstanding | | | | | |
| | Nature of loan | | | | | |
| | Loan or dues to any individuals/ Entity other than mentioned in (i) above. | 5,47,000 = | No | No | No | No |
| | Name(s) | | | | | |
| | Amount outstanding | No | No | No | No | No |
| | Nature of loan | | | | | |

| | | | | | | |
|------|---|---------|---------|-----|-----|-----|
| | Any other liability | Nil | Nil | Nil | Nil | Nil |
| | Grand total of liabilities | 154700= | 6700/0= | Nil | Nil | Nil |
| (ii) | Government Dues: | | | | | |
| | Dues to departments dealing with government accommodation | Nil | Nil | Nil | Nil | Nil |
| | Dues to departments dealing with supply of water | Nil | Nil | Nil | Nil | Nil |
| | Dues to departments dealing with supply of electricity | Nil | Nil | Nil | Nil | Nil |
| | Dues to departments dealing with supply of telephones/mobiles | Nil | Nil | Nil | Nil | Nil |
| | Dues to departments dealing with government transport (including aircrafts and helicopters) | Nil | Nil | Nil | Nil | Nil |
| | Income Tax Dues | / | / | / | / | / |
| | Wealth Tax Dues | / | / | / | / | / |
| | Service Tax Dues | / | / | / | / | / |
| | Municipal /Property Tax Dues | / | / | / | / | / |
| | Sales Tax Dues | Nil | Nil | Nil | Nil | Nil |
| | Any other dues | Nil | Nil | Nil | Nil | Nil |
| | Grand total of all Govt. dues | Nil | Nil | Nil | Nil | Nil |

(7) Details of profession or occupation:

a. Self.....M.A. in Bihar

b. Spouse. Bikash Mitra in Rauta (Kaimaz Khand

(8) My educational qualification is as under: pre PhD (Phy) from B.N. M.U. Madhupura - 2011

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

| | | |
|----|--|---|
| 1. | Name of the candidate | Sh./Smt./Kun. Ramgh Rishideo |
| 2. | Full postal address | masaon jai pur Tola Gopalpur via - Kaimaz Khand - B.N. Madhupura |
| 3. | Number and Name of the constituency and state | 72 - Singhsuwar - Madhupura - Bihar |
| 3. | Name of the Political party which set up the candidate (otherwise write 'Independent') | Janta Dal 'U' |
| 4. | (a) Number of cases in which conviction order passed (other than those referred to in Form 26) | Nil |

| | | | | | | |
|---|--|--|-----------------------|-------------|--------------|---------------|
| (c) Total number of Pending cases where the court (s) have taken cognizance | | Nil | | | | |
| 5 | PAN of AKRPR 9741 C | You for which last Income Tax Return filed | Total Income (Rupees) | | | |
| | (a) Candidate AKRPR 9741 C | 2014-15 | 430,800 = 00 | | | |
| | (b) Spouse: | 2014-15 | 423,700 = 00 | | | |
| | (c) Dependents | | | | | |
| 6. | Details of Assets and Liabilities in rupees | | | | | |
| | Description | Self | Spouse | Dependent-I | Dependent-II | Dependent-III |
| A. | Moveable Asset (Total value) | 58,99,569 | 8,97,144 | 1,99,990 | | |
| B. | Immovable Asset | | | | | |
| | (i) Purchase Price and Development Cost of Immovable Property (Total Value) | Nil Ancestral property | 4,283,000 | | | |
| | (ii) Approximate Current Market Price of Asset (Total Value) | 13,75,000 | 58,40,990 | | | |
| 7 | Liabilities | | | | | |
| | (i) Government dues (Total) | | | | | |
| | (ii) Loans from Bank, Financial Institutions and others (Total) | | | | | |
| 8. | Highest educational qualification: pae-phd (phl) from B.N.M.U. Madhepura year - 2011 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.) | | | | | |

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at patna this the 31 day of March 2016

mad
 DEPONENT 31/3/16

- Note: 1. Affidavit should be filed latest by 3:00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information in regard to any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.